

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL No.4681/2024

INDIAN BANK & ORS.

APPELLANTS

VERSUS

ODAT GMBH & ORS.

RESPONDENTS

ORDER

1. The challenge in this appeal is to the judgment and order dated 13th February, 2024 of the National Company Law Tribunal, New Delhi allowing the appeal of the respondent-ODAT GmbH and reversing the order under challenge of the Adjudicating Authority.
2. Having regard to the peculiar facts and circumstances, we are not inclined to entertain this appeal; hence, the appeal is dismissed.
3. However, the question of law is kept open.
4. Submission of Ms. Purti Gupta, learned counsel appearing for the respondent-ODAT GmbH that notwithstanding its investment of Rs.1,45,00,00,000/- (Rupees one hundred forty five crore) only (to aid and assist the corporate debtor and thereby avert a crisis situation) no claim other than Rs.9,00,00,000/- (Rupees nine crore) only, as approved by the Committee of Creditors (CoC), would be made, is recorded.

5. Pending application(s), if any, shall stand disposed of.

.....J.
(DIPANKAR DATTA)

.....J.
(SATISH CHANDRA SHARMA)

**New Delhi;
April 21, 2026.**

ITEM NO.54

COURT NO.8

SECTION XVII-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.4681/2024

INDIAN BANK & ORS.

Appellants

VERSUS

ODAT GMBH & ORS.

Respondents

[TO BE TAKEN UP IMMEDIATELY AFTER FRESH MATTERS]

I.A. No.81148/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

I.A. No.81150/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES

I.A. No.220093/2025-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES

Date : 21-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Appellant(s) : Mr. Dhruv Mehta, Sr. Adv.
Mr. Santosh K Ray, Adv.
Mr. Palash Singhai, AOR
Mr. Harshal Sareen, Adv.
Ms. Aashima Gautam, Adv.
Ms. Keith Verghese, Adv.

For Respondent(s) : Ms. Purti Gupta, AOR
Ms. Henna George, Adv.
Ms. Sunidhi Sah, Adv.
Ms. Pooja, Adv.
Ms. Khushi Sharma, Adv.

Mr. Shaunak Mitra, Adv.
Mr. Dripto Majumdar, Adv.
Mr. Akash Agarwal, Adv.
Mr. Rohit Amit Sthalekar, AOR

Mr. Sumit Goel, Adv.
Ms. Sreeparna Basak, Adv.
Ms. Aditi, Adv.
M/S. Parekh & Co., AOR

**UPON hearing the counsel the Court made the following
O R D E R**

1. The appeal is dismissed in terms of the signed order.
2. Pending application(s), if any, shall stand disposed of.

**(RASHMI DHYANI PANT)
ASTT. REGISTRAR-cum-PS**

**(DIVYA BABBAR)
COURT MASTER (NSH)
(signed order is placed on the file)**